

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
COURT 1**

IA 176 of 2020 in TP 33 of 2019 [CP(IB) 67 of 2018] With  
IA 177 of 2020  
IA 8 of 2019

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2020**

**Name of the Company:** Madhya Pradesh State Industrial Development  
Corporation Ltd  
V/s  
Siddharth Tubes Ltd

**Section:** 42 r.w Section 47A & 235A IBC/35 r.w 34 & 19 IBC/IA For Directions /7 of  
Insolvency and Bankruptcy Code, 2016

**ORDER**

Learned Counsel Ms. Maya Majumdar appeared for Dy. Commissioner of Customs DEEC. Learned Counsel Mr. Kardam M on behalf of Learned Counsel Mr. Arjun Sheth appeared for the IA No. 177 of 2020. Learned Counsel Ms. Soumya Sharma appeared for the Respondent No. 2 & 3. Learned Counsel Mr. Vijayesh Atre appeared for the Respondent no. 14. Learned Counsel Mr. Rohit Dubey appeared.

IA No. 176 of 2020 is filed by the Dy. Commissioner of Customs DEEC under Section 42 of the Insolvency & Bankruptcy Code, 2016. The Liquidator did not appear in the matter, despite the fact that it was adjourned in his presence. Learned Counsel for the Liquidator appeared and submitted that he has no instructions as far as this IA is concerned. Be that as it may, since, assets of the Corporate Debtor are yet to be liquidated fully, we direct Liquidator to consider the <sup>claim</sup> filed by the Dy. Commissioner of Customs DEEC as per Rules, condoning the delay in filing the claim. With this observation, IA No. 176 of 2020 stands disposed of.

**Accordingly, IA No. 176 of 2020 stands disposed of.**

IA 177 of 2020 is filed by the Liquidator under Section 35 of the Insolvency & Bankruptcy Code, 2016. Liquidator did not appear, hence, we do not consider this application at this stage.


The Registry is directed to issue Notice to the Liquidator for his appearance.

IA 8 of 2019 is filed by the Liquidator under Section 43 & 66 of the Insolvency & Bankruptcy Code, 2016. The liquidator did not appear to pursue the matter, the matter is very old and pending from last one year. The liquidator did not furnish the details to whom he has served notice of this application as there are numbers of respondents in the application. On perusal of the record, it is found that some of the respondents already filed their say.

The matter stands adjourned to 18.02.2021 for further consideration.

  
**(VIRENDRA KUMAR GUPTA)**  
**MEMBER (TECHNICAL)**

Dated this the 11th day of December, 2020.

  
**(MADAN B GOSAVI)**  
**MEMBER (JUDICIAL)**